COMMITTEE ON PRIVATE MEMBERS

COMMITTEE ON PRIVATE MEMBERS BILLS AND RESOLUTIONS

(Thirteenth Lok Sabha)
NINETEENTH REPORT

(Presented on 22.11.2001)

- I, the Chairman of the Committee on Private Members Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.
- 2. The Committee met on 20 November, 2001 for ---
- I. Examination of three Constitution (Amendment) Bills under rule 294(1)(a) of the Rulesof Procedure.
- 1.Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

Examination of Constitution (Amendment) Bills

- 3. The Committee examined the following three Constitution (Amendment) Bills:-
- 1.The Constitution (Amendment) Bill, 2001 (Amendment of article 16) by Shrimati RenukaChowdhury, M.P.

The Bill seeks to amend the Constitution with a view to providing reservation in the matter of appointments and promotions in services for women under the State including in public sector undertakings, enterprises and in joint sector.

The Constitution (Amendment) Bill, 2001

(Amendment of article 19) Shri G.M.Banatwalla, M.P.

The Bill seeks to amend the Constitution with a view to including the right to vote and participate in elections as a candidate in fundamental rights of the Constitution.

3. The Constitution (Amendment) Bill, 2001 (Amendment of articles 123 and 213) by Shri HannanMollah, M.P.

The Bill seeks to amend the Constitution with a view to do away with the power of the President/Governor in issuing ordinances in respect of matters having financial implications provided in clause (1) of article 110 or in clause (1) of article 199 of Constitution, as the case may be.

Classification and allocation of time to Bills

- 4. The Committee considered classification and allocation of time in respect of eleven Bills as shown in Appendices.
- 5. After considering all aspects of the Bills, the Committee recommend that six Bills shown in Appendix I be placed in category `A. The Committee further recommend that the five Bills shown in Appendix II be placed in category `B. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II.

Recommendations

(i) the Committee recommend that Shrimati RenukaChowdhury, Sarvashri G.M. Banatwalla and Hannan Mollah be permitted to move for leave to introduce their Constitution (Amendment) Bills; (ii) the Committee also recommend that the classification and allocation of time in respect of Bills by the Committee, as shown in the Appendices, be agreed to by the House.

P.M. Sayeed,

Chairman.

Committee on Private Members Bills and Resolutions

NEW DELHI;

20 November, 2001, (29 Kartika 1923 (Saka))

SI. No.	Name of the Bill and meber-in- charge	Bill No.	Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2001(Amendment of article 130) by Shri Suresh Kurup, M.P.	14 of 2001	A	2 hours

2.	The Constitution (Amendment) Bill, 2001 (Amendment of article 217) by Shri Basavanagoud Kolur, M.P.	15 of 2001	А	2 hours
3.	The Consumer Protection (Amendment) Bill, 2001 (Amendment of section 2, etc.) by Shri Anandrao Vithoba Adsul, M.P.	35 of 2001	A	2 hours
4.	4. The Cinematograph (Amendment) Bill, 2001(Amendment of section 2, etc.) by Shri Anandrao Vithoba Adsul, M.P.	39 of 2001	A	2 hours
5.	The Indian Penal Code (Amendment) Bill, 2001 (Insertion of new sections 298A to 298C) byShriG.M. Banatwalla, M.P.	71 of 2001	A	2 hours
6.	The Constitution (Amendment) Bill, 2001 (Amendment of article 85, etc.) byShri Pawan Kumar Bansal, M.P	57 of 2001	A	2 hours

SI. No.	Name of the Bill and member-in-charge		Category recommended	Time recommended
1.	The Constitution (Amendment) Bill, 2000(Amendment of article 177) by Shri Basavanagoud Kolur, M.P.	192 of 2000	В	2 hours
2.	The Forest (Conservation) Amendment Bill, 2001 (Amendment of section 2) byShri Ramanand Singh, M.P.	20 of 2001	В	2 hours
3.	The Constitution (Amendment) Bill, 2001 (Amendment of article 189) by Shri BasavanagoudKol ur, M.P.	66 of 2001	В	2 hours
4.	The Code of Criminal Procedure (Amendment) Bill, 2001 (Amendment of First Schedule) byShri Anandrao Vithoba Adsul, M.P.	70 of 2001	В	2 hours

5.	The Constitution	65 of 2001	В	2 hours
	(Amendment) Bill,			
	2001 (Amendment			
	of article 117, etc.)			
	byShri Anandrao			
	Vithoba Adsul,			
	M.P.			